IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER: 22.10.2001

CP 54/2001 (OA 266/2001)

- 1. R.A. Gupta son of Shri Laxmi Narain Gupta by Caste Gupta aged out 55 years. Resident of Quarter No. III/154 M.N. Colony, Malviya Nagar, Jaipur presently under training JTO, O/o PGMTD, Jaipur.
- 2. S.P. Verma son of Shri Jagannath Verma by caste verma aged about 53 years, resident of B-18, Ram Nagar Sodala presently under taining of JTO O/o PGMTD, Jaipur.
- 3. Bassanti Lal Sharma son of Shri P.S. Sharma by caste Sharma aged about 56 years, resident of V.V. Vihar, N.S.R. Jaipur presently under training O/o P.G.M.T.D., Jaipur.

...Petitioners

## VERSUS'

- Shri R.N. Bharadwaj, Chief General Manager, Telecom, Rajasthan, Jaipur.
- 2. Shri Arun Kumar Principal General Manager, Telecom District, jaipur.
- 3. Shri M.M. Bhatnagar, Principal, R.T.T.C. Jaipur, V.K.I. Area, Jaipur.

... Respondents.

Mr. P.N. Jatti, Counsel for the Petitioners.

None present for the respondents.

## CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

Hon'ble Mr. A.P. Nagrath, Member (Administrative)

## ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

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This CP has arisen out of an order passed on 28.06.2001 in OA No. 266/2001.

- 2. After issuance of show cause notice to opposite parties, reply to show cause notice was filed by the opposite parties, stating that the direction of the Tribunal are complied with and no case of deliberate and wilful disobedience is made out against opposite parties.
- 3. Heard the learned counsel for the parties and also perused the whole record.
- 4. As no case for willful or deliberate disobedience on the part of the opposite parties is made out, therefore, opposite parties cannot be held guilty for committing contempt.
- 5. Therefore, this Contempt Petition is dismissed and notices issued against opposite parties aré hereby discharged.

(A.P. NAGRATH)

MEMBER (A)

(S.K. AGARWAL)

MEMBER (J)

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